

FORM A**Public Announcement**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF
ANKUR IRON (INDIA) PRIVATE LIMITED**

Particulars	
Name of corporate debtor	Ankur Iron (India) Private Limited
Date of incorporation of corporate debtor	10/08/2010
Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Mumbai
Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27100MH2010PTC206434
Address of the registered office and principal office (if any) of corporate debtor	404/405 Dhoot Business Center R.B Mehta Marg Ghatkopar East Mumbai-400077
Insolvency commencement date in respect of corporate debtor	Order delivered on 10/01/2020 (Copy of Order received on 13/01/2020)
Estimated date of closure of insolvency resolution process	08/07/2020 (being 180 days from the commencement of CIRP)
Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Santanu T Ray Registration No: IBBI/IPA-N00360/2017-2018/11055)
9. Address and e-mail of the interim resolution professional, as registered with the Board	AAA Insolvency Professionals LLP, A-301, BSEL Tech Park, Sector 30a, Opp. Vashi Railway Station-400 705 Email: santanutrayer@aaainsolvency.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	AAA Insolvency Professionals LLP, A-301, BSEL Tech Park, Sector 30a, Opp. Vashi Railway Station-400 705 Email: ankuriron@aaainsolvency.com
11. Last date for submission of claims	27/01/2020

Santanu T Ray



12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA	
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA	
14.	Relevant Forms and Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA	

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ankur Iron (India) Private Limited on 10/01/2020 (Order intimated by the Registrar on 13/01/2020)

The creditors of Ankur Iron (India) Private Limited, are hereby called upon to submit their claims with proof on or before 27/01/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The proof of claims is to be submitted by way of the following specified forms:

- Form B: For Proof of Claim by Operational Creditors except Workmen and Employees
- Form C: For Proof of Claim by Financial Creditors
- Form D: For Proof of Claim by Workman and Employees
- Form E: For Proof of Claim by Authorized Representative of Workman and Employees
- Form F: For Claim by Creditors (other than Operational and Financial Creditors)

The above mentioned forms can be downloaded from the website <https://ibbi.gov.in/home/downloads> under the Insolvency and Bankruptcy Board of India Insolvency (Resolution Process for Corporate Persons) Regulations, 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 14/01/2020

Place: Mumbai



Santanu T Ray

Mr. Santanu T. Ray
Insolvency Professional

AAA Insolvency Professionals LLP

Regd No: IBBI/PA-N00360/2017- 2018/11055